

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 6921 - JK (LD) of 2025

DATED: - 10 - 06 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 10.06.2025

No:-LAW-OIC/06/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Reyaz Ali Bhat
10-06-25

Annexure to the Government Order No. 6921- JK (LD) of 2025 dated 10.06.2025.

S.No	Case Title	OIC
1	WPC No. 821/2025 titled Ghulam Hassan Wani V/S UT of J&K and others.	Sh. Abdul Hamid, Dy.SP Security Kashmir.
2	FIR No. 122/2020, u/s 8/21/22/29 & 60 NDPS Act, P/S Gangyal, Jammu Vs. Pawan Kumar.	Sh. Sunil Jasrotia, SDPO, City South, Jammu.
3	FIR No. 116/2014 of P/S Batote U/S 8/15 NDPS Act titled State of P/S Batote Vs Mohd Amin.	Sh. Om Prakash, DySP, Hqrs Ramban.
4	FIR No. 09/2024 of P/S Basantgarh U/S 302/307/120-B IPC, 13/16/18/19 of UA (P) Act & 7/27 Arms Act titled UT of J&K Vs Mohd Javed.	Sh. Sultan Mehmood SDPO Ramnagar.
5	FIR No. 04/2025 of P/S Bari Brahmana U/S 8/21/22/25/29 NDPS Act titled Arshad Ahmad Shah Vs UT of J&K.	Sh. Pardeep Singh Sain, DySP SDPO, P/S Bari-Brahmana.
6	FIR No. 23/2020 under Sections 8/15/29 of the NDPS Act, P/S Chenani titled 'U T of J&K Vs. Sajjad Ahmed and Another.	Sh. Sukhvir Singh, DySP, Chenani.
7	FIR No. 171/2023 of P/S Nowshera U/S 8/21 NDPS Act titled Vishal Gangyal Vs UT of J&K.	Sh. Sahil Mahajan, SDPO Nowshera.
8	FIR No. 109/2023 u/s 8/21/29 NDPS Act P/S Pampore, Bail Application titled Sahil Mushtaq Bhat and Anr.	Sh. RP Singh, Dy.S.P. P/S Pampore.
9	SWP No. 1836/2015 titled Kuldeep Kumar Vs. State of J&K and others.	Mr. Ghulam Qadir Khatana, General Manager, Mob. No. 9419136042.

Devsingh

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